

25.5.95 Hon. Mr. Justice B.C. Saksena, VC  
Hon. Mr. S. Das Gupta, A.M

In view of the fact that none appeared on behalf of the applicant on the previous dates, on 7.4.95, it was provided that if none appears on the next date the case shall be dismissed in default. Today also the case has been called out twice and the list has been revised no one responded for the applicant. The OA is accordingly dismissed in default for non-prosecution.

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A.M.

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VC